

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 109/12/2019 O.A./260/758/2019 BIJAYA KUMAR ROUL & OTHERS

-V/S-

M/O DEFENCE ITEM NO:10 FOR APPLICANTS(S) Adv. :Mr. L.P. Dwivedy

FOR RESPONDENTS(S) Adv.:Mr. M.R. Mohanty

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. counsel for the applicant and Mr. M.R. Mohanty, Ld. Counsel for the respondents.</p> <p>Respondents' counsel has filed a short reply as per order dated 29.11.2019, stating that the seniority list has been reviewed keeping in view the circular of the Ordnance Factory Board of Respondent No.2 from time to time. The mistakes in the earlier seniority list were noticed particularly after bifurcation of HS Grade to HS Gr.I and HS Gr.II and corrected seniority list is circulated in the impugned draft seniority list at Annexure-A/10.</p> <p>Applicants' counsel submitted that in reply to the representations of the applicants, who have raised objection of their lower position in the draft seniority list, have been rejected by the respondents vide order dated 19.11.2019 (Annexure-A/12). Respondents' counsel submitted that the seniority issue as per the draft dovetailed seniority list dated 30.07.2019 (Annexure-A/10), has been reviewed again and the matter has been referred to Respondent No.2.</p> <p>In view of the above submissions, the O.A. is disposed of at the admission stage, without expressing any opinion on its merit, with a direction to Respondent No.2/competent authority to review this</p>

matter of seniority as per the Annexure-A/10 and take a final decision in the matter. Applicants are liberty to submit fresh additional representations to Respondent No.2 within 15 days of receipt of copy of this order along with a copy of this order, which will be duly considered while taking a final decision in the matter as stated above. After final decision is taken by the Respondent No.2, copy of the same be sent to the applicants within three months from the date of filing of additional representation by the applicants and till that time no promotion will be given to the post of Chargeman ignoring the applicants.

The O.A. stands disposed of accordingly. No costs.

Urgent copy of this order to Ld. Counsel for both the sides.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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